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MCRC-22880-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 16th OF JULY, 2025

MISC. CRIMINAL CASE No. 22880 of 2025

VISHAL GOYAL

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Dharmendra Keharwar - Advocate for the applicant.

Shri Vishal Singh Panwar -Govt. Advocate appearing on behalf of Advocate General.

ORDER

- 1] They are heard and perused the case diary.
- 2] This is the applicant's first bail application filed under Section 483 of *Bharatiya Nagarik Suraksha Sanhita*, 2023/ Section 439 of Cr.P.C. as he/she is implicated in connection with Crime No.530/2024, registered at Police Station Nanakheda, District- Ujjain (MP) for offence punishable under Sections 318(4), 319(2), 49, 3(5) BNS, 2023 and under Sections 66(C) and 66(D) of the I.T. Act. The applicant is in custody since 15.02.2025.
- 3] The allegation against the applicant is of commission of cyber fraud along with five other co-accused persons wherein, they defrauded the complainant Swami Pradeeptanand to the tune of total Rs. 71 Lakhs, who alleged that on 12.11.2024, he received a phone call from an unknown number informing that he had sent a parcel containing drugs from Mumbai to

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Taiwan which has been returned back to Mumbai and now the CBI is enquiring in the matter, and thereafter, some persons impersonating as the officers of Andheri Police Station also contacted him and put him under the surveillance, and subsequently the aforesaid amount was got transferred by them from the account of the complainant. Subsequently, the fraud surfaced when the complainant went to the Bank and during the investigation the accused persons were arrested, including the present applicant.

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- 4] Counsel for the applicant has submitted that the applicant was also a scapegoat by the main accused Vinayak Pandit, who assured him of Rs.5,000/- for using his bank account for which, he also gave him a SIM, and for this purpose he was also given him for a sum of Rs.5,000/-. Counsel has also submitted that the applicant was a labourer and is working in a brick kiln. Thus, it is submitted that the applicant, who is lodged in jail since 10.12.2024, deserves to be released on bail.
- 5] Counsel for the respondent/State, on the other hand, has opposed the prayer and it is submitted that looking to the involvement of the applicant along with the other co-accused persons in the online fraud, no case for grant of bail is made out.
- 6] Having considered the rival submissions, and on perusal of the case-diary, taking note of the fact that the applicant is a labourer and no other criminal case has been registered against him, this Court is inclined to allow the present application.
- 7] Accordingly, without commenting on the merits of the case, the application filed by the applicant is hereby **allowed**. The applicant is directed



to be released on bail upon furnishing a personal bond in the sum of Rs.25,000/- (Rupees Twenty Five Thousand only) with one solvent surety of the like amount to the satisfaction of the trial Court for his/her regular appearance before the trial Court during trial with a condition that he/she shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

8] Accordingly, the application is **allowed** and disposed of. C.c. as per rules.

> (SUBODH ABHYANKAR) JUDGE

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